

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 10/2020-Customs (N.T./CAA/EXTENSION/DRI)

New Delhi, dated the 31st January 2020

S.O. (E). – In exercise of powers conferred upon by first proviso to section 28(9) of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby extends the period for purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962, by a further period of one year with effect from the expiry of the period of the SCNs dated 05.02.2019 and 19.03.2019, listed at Sl. No. 1 & 2 of the Table respectively, in respect of the noticees mentioned in column (2) of the Table for the purpose of adjudication in respect of show cause notices mentioned in column (3) of the Table for which Common Adjudicating Authority stands appointed, as mentioned in column (4) of the Table below, namely:

TABLE

Sl. No.	Name of Noticee (s) and Address	Show Cause Notice Number and Date (falling under section 28(9)(b) of the Customs Act, 1962)	Notification number and Date appointing Common Adjudicating Authority
(1)	(2)	(3)	(4)
1.	M/s Gopal Associates, Near Vardhaman Jewellers, Gur Bazar, Rewari, Haryana-123401 and 2 others.	F. No. DRI/HQ-CI/ 50D/Enq-1/16 dated 05.02.2019.	Notification No. 5/2019- Customs (NT/CAA/DRI) dated 27.02.2019.
2.	Sh. Anil Aggarwal, House No. 30, North Ex. Model Town, Phase-III, New Delhi and 11 others.	F. No. DRI/DZU/ 23/Enq-29/2017 dated 19.03.2019 (Show Cause Notice No. 07/2019).	Notification No. 25/2019- Customs (NT/CAA/DRI) dated 27.06.2019.

[F. No. DRI/HQ-CI/50D/CAA-1/2020-CI]

(JASPREET SINGH SUKHIJA)
JOINT DIRECTOR

Copy forwarded for information and updation of record

- 1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Room No. 214, New Custom House, Near IGI Airport, New Delhi-110037 with the request to inform all the noticees to the Show Cause Notices on the extension granted by the DGRI for the purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962.**